

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 201 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2021

Name of the Company:

Allcargo Logistic Ltd
V/s
Suzlon Gujarat Wind Park Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Pratik Thakkar appeared for Operational Creditor.


Learned Senior Counsel Mr. Navin Pahwa appeared for Corporate Debtor.

Learned Counsel for Operational Creditor seeks permission to withdraw the matter on the ground of settlement. Permission is granted.

Accordingly, CP(IB) 201 of 2020 stands disposed of as withdrawn.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 27th day of April, 2021


(MADAN B GOSAVI)
MEMBER (JUDICIAL)